

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

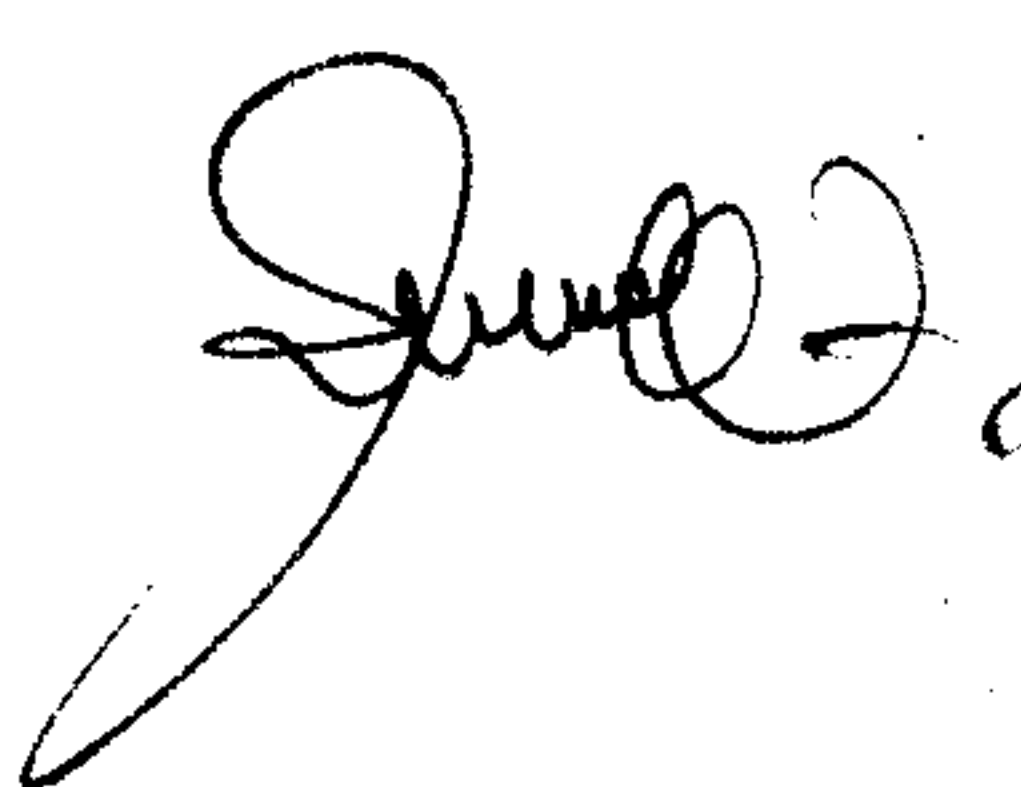
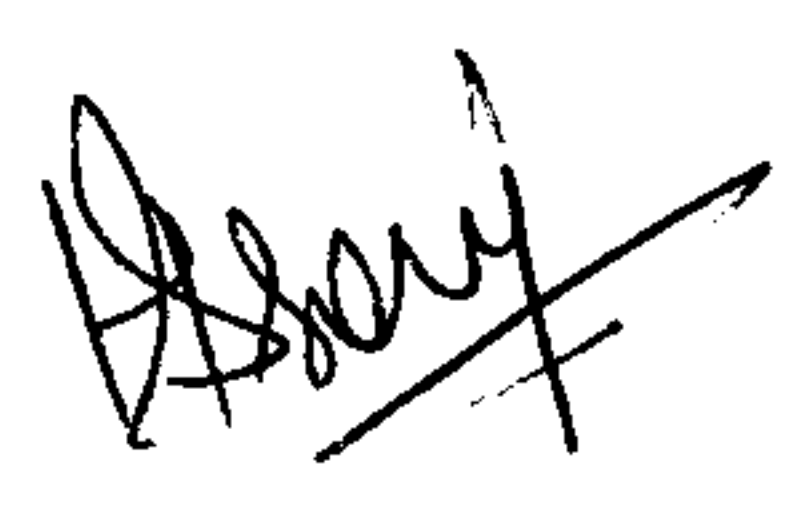
C.P.(I.B) No. 772/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2020**

Name of the Company: Meenakshi Associates Pvt Ltd
V/s
Gujarat Alkalies & Chemicals Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SUNIL BHAVSAR Y.P. BHUVAN ARORA	ADVOCATES	APPURANT	
2.	NEW DELHI			
2.	MR. HARD S. SONI P/b. Nanavati Associates	Advocates for Respondent.	Respondent	

ORDER

The parties are represented through learned counsels.

Learned Lawyer for the Respondent is also present.

Advocate Mr. Sunil Bhavsar for Petitioner requesting for time on the ground of conducting lawyer, who is coming from Delhi and he is not available today.

The prayer is allowed.

As a last chance, the matter is adjourned. No further time shall be granted.

List the matter on 19.02.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 22nd day of January, 2020


MANORAMA KUMARI
MEMBER JUDICIAL